

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.206/93, O.A.336/93, O.A.409/93, O.A.690/93, O.A.732/93, O.A.843/93,
O.A.933/93, O.A.946/93, O.A.996/93, O.A.1005/93 & O.A.1154/93.

O.A.206/1993

DATE OF DECISION: 23.7.1993

Anna Antony .. Applicant
Mr.R.Krishnan Nair .. Advocate for the Applicant

vs.

1. Union of India,
represented by the Secretary,
Ministry of Defence,
New Delhi.
2. Engineer in Chief,
Kashmir House, Army H.O.,
DHQ PO, New Delhi.
3. Chief Engineer,
Southern Command,
Pune.
4. Chief Engineer, Navy,
Naval Base, Cochin-4.
5. C.D.A(P), Allahabad. .. Respondents

Mr.P.N.Purushottama Kaimal, ACGSC

Advocate for the
Respondents

O.A.336/93

Smt.C.R.Remani Amma .. Applicant

Mr.G.Sasidharan Chempazhanthiyil Advocate for the Applicant

vs.

1. Vikram Sarabhai Space Centre,
represented by its Accounts Officer-II,
ISRO Post, Thiruvananthapuram.
2. The Controller, VSSC, ISRO Post
Trivandrum.
3. The Union of India,
represented by its Secretary,
Department of Space,
New Delhi.
4. The State Bank of Travancore,
Karamana Branch, Trivandrum. .. Respondents

Mr.George C.P.Tharakan, SCGSC

.. Advocate for R1-
R3.

O.A.409/93

1. D.Viswalakshmi Amma
2. P.Radhadevi Alias Radhammal
3. K.Radha
4. J.Vijayakumari Amma
5. A.K.Rajamma
6. M.R.Radhamma
7. Leelamma Scaria
8. N.Janamma
9. Pennamma
10. K.Parvathy
11. L.V.Parvathy
12. Sakina Mohamood Bandawedhar
13. Podiyamma Samuel
14. K.K.Sulochana Nair .. Applicants

Mr.M.Rajagopalan .. Advocate for the Applicants

vs.

1. Union of India represented by the Secretary, Ministry of Defence, New Delhi.
2. Controller of Defence Accounts (P) Allahabad.
3. The Accountant General(Kerala), Trivandrum.
4. Defence Pension Disbursing Officer, Kottayam.
5. Defence Pension Disbursing Officer, Ernakulam.
6. Defence Pension Disbursing Officer, Quilon.
7. Branch Manager, State Bank of Mysore, Ernakulam. .. Respondents

Mr.Tomy Sebastian, ACGSC .. Advocate for R1 -6.

O.A.690/93

- Theresa John .. Applicant
M/s.K.Shri Hari Rao &
K.R.Raghunath .. Advocate for the Applicant

vs.

1. Union of India represented by the Secretary, Ministry of Defence, New Delhi.
2. The Controller of Defence Accounts(Pension), Allahabad.
3. The Defence Pension Disbursing Officer, Cochin-20. .. Respondents

Mr.M.V.S.Nampoothiry, ACGSC .. Advocate for the Respondents

O.A.732/93

1. A.G.Saradamma
2. K.Pennamma Velayudhan
3. P.Saraswathy
4. K.I.Thankamma
5. M.C.Vijayamma
6. S.Radha
7. V.Radha .. Applicants

Mr.K.S.Bahuleyan .. Advocate for the Applicants

vs.

1. The Senior Superintendent of Post Offices, Alwaye Division, Alwaye.
2. The Deputy Director of Accounts, Kerala Circle (Postal), Trivandrum-695 010.
3. Union of India, represented by the Secretary to Government, Ministry of Communication, Department of Posts, New Delhi. .. Respondents

Mr.George C.P.Tharakan, SCGSC .. Advocate for the Respondents

O.A.843/93

Leela Rachel George .. Applicant
 Mr.K.M.V.Pandalai .. Advocate for the Applicant

vs.

1. Union of India,
represented by its Secretary,
Ministry of Finance,
New Delhi.
2. The Accountant General(A&E),
Trivandrum.
3. The Zonal Accounts Officer,
Central Board of Direct Taxes,
Ernakulam.
4. The Manager,
Canara Bank,
Ernakulam South,
Ernakulam. .. Respondents

Mr.V.Ajith Narayanan, ACGSC .. Advocate for R1-3

O.A.933/93

1. Sailaja Nair R.
2. S.Rajalakshmi
3. K.Vijayamma
4. K.Vijayamma
5. Chellamma Varghese
6. N.Vijayalakshmi
7. B.Rajalekshmi Amma
8. O.Santha .. Applicant

Mr.M.Rajagopalan .. Advocate for the Applicant

vs.

1. Union of India represented by the
Secretary, Ministry of Defence,
New Delhi.
2. Controller of Defence Accounts (P)
Allahabad.
3. Branch Manager, State Bank of Travancore,
Vazhuthacaud.
4. Branch Manager, Indian Bank,
Paravur, Quilon.
5. Branch Manager, Central Bank of India,
Ayoor, Quilon.
6. Branch Manager, State Bank of India,
Trivandrum.
7. Post Master, Post Office Tripunithura,
Ernakulam.
8. Post Master, Post Office Ayoor,
Kollam.
9. Branch Manager, State Bank of India,
Trichur Main Branch. .. Respondents

Mr.Tomy Sebastian .. (R1,2)
 M/s. Sidharth & Prakash .. (R5)
 Mr.K.K.Chandran Pillai .. (R9)

O.A. 946/93

M.Bharathi Aravindakshan .. Applicant
 Mr.C.S.Ajith Prakash .. Advocate for the Applicant

vs.

.4.

1. Union of India represented by the Secretary, Ministry of Defence, New Delhi.
2. The Controller of Defence Accounts(Pension), Allahabad.
3. Defence Pension Disbursing Officer, Kochi-20.
4. General Manager, Telecom, Ernakulam. .. Respondents

Mr.K.V.Raju, ACGSC .. Advocate for the Respondents

O.A.996/93

1. Gowri Antharjanam
2. J.Padmakumari
3. Lakshmy K.
4. Mariamma Francis
5. Kumari Amma .A.
6. Ushakumari .B.
7. N.Janaki
8. S.Symala Nair
9. Mariamma Belsamma
10. Subdramma Nair
11. Mary Kunjavareed
12. K.Leela .. Applicants

Mr.R.Krishnan Nair .. Advocate for the Applicants

vs.

1. Union of India, represented by the Secretary, Ministry of Defence, New Delhi.
2. C.D.A, Allahabad.
3. D.P.D.O, Trivandrum. .. Respondents

Mr.K.Karthikeya Panicker, ACGSC .. Advocate for the Respondents

O.A.1005/93

Neena Mathews .. Applicant
Mr.M.R.Rajendran Nair .. Advocate for the Applicant

vs.

1. Union of India, represented by Secretary to Government, Ministry of Railways, New Delhi.
2. The Pay and Accounts Officer, Ministry of Railways, New Delhi.
3. The State Bank of India, represented by its Manager, Calicut. .. Respondents

Mr.Thomas Mathew Nellimoottil (for R1)

O.A 1154/93

Smt.S.K.Thresia .. Applicant
Mr.M.Rajagopalan .. Advocate for the Applicant

vs.

1. Union of India represented by the Secretary, Ministry of Defence, New Delhi.
2. Controller of Defence Accounts(P) Allahabad.
3. Defence Pension Disbursing Officer, Ernakulam. .. Respondents

Mr.T.K.Venugopalan, ACGSC .. Advocate for the Respondents

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

JUDGEMENT

The short question in these applications is whether applicants are entitled to 'relief' on family pension. That has been denied to them. Both sides agree, that the Division Bench decision of this Tribunal in O.A 282/90 dated 25.11.91 governs these cases. The Division Bench held that persons similarly situated are entitled to receive relief. Following the Division Bench, it is declared that applicants are entitled to receive and respondents liable to pay relief on family pension to the applicants. The applications are allowed and respondents are directed to pay the amounts withheld, to applicants within four months from today. No costs.

Dated the 23rd July, 1993.

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

njj/26.7